

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) NO. 19/Chd/Hry/2017.**

In the matter of :

M/s. Giridhar Infracon Private Limited. ....Applicant/Financial Creditor.

Versus

M/s. Y.K. Developers Private Limited. ....Respondent/Corporate Debtor.

Present: Mr. R.K. Gupta, Advocate with Mr. Swapnil Gupta, Advocate for  
Applicant/Financial Creditor.  
None for Respondent/Corporate Debtor.

Having heard learned counsel for the Applicant/Financial Creditor,  
some defects have been noticed and following directions are issued for  
compliance by the applicant:-

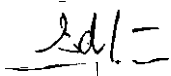
- i) To file affidavit stating despatch of copy of this petition along with entire Paper Book to the Respondent/Corporate Debtor, receipt of despatch of postal article and the Track Report of the postal department;
- ii) To file certificate of incorporation of applicant-company along with list of its shareholders and Directors and the Memorandum and Articles of Association by way of affidavit;
- iii) To file latest financial statements of the applicant-company for the years ending 31.03.2015 and 31.03.2016 filed with the Registrar of Companies;
- iv) To submit affidavit disclosing that there is no Regulator(s) in respect of the applicant-company with regard to lending of the loan;
- v) To file fresh Resolution of the applicant-company naming the person authorised to accept the process of insolvency on behalf of the company; and

*R. Gupta*

- vi) To file fresh written communication in Form No. 2 by the Insolvency Resolution Professional giving all the details as noted by the learned counsel for the applicant-company.

Learned counsel for the applicant-company accepts notice on behalf of the applicant-company regarding the aforesaid defects. The defects be removed within one week from today along with affidavit of Authorised Representative of the applicant-company

List the matter on 09.05.2017.

  
(Justice R.P. Nagrath)  
Member (Judicial)

May 01, 2017  
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